## GOVERNMENT OF INDIA RAILWAYS LOK SABHA

UNSTARRED QUESTION NO:6832 ANSWERED ON:17.05.2012 CASES OF IRREGULARITIES CORRUPTION Alagiri Shri S. ;Rama Devi Smt.

## Will the Minister of RAILWAYS be pleased to state:

- (a) the details of cases of irregularities / corruption in Railways being investigated by the Central Bureau of Investigation (CBI);
- (b) the details of action taken against the guilty officials on the basis of such investigation during the last three years; and
- (c) the steps taken / being taken by the Railways to prevent the recurrence of such irregularities in future?

## **Answer**

MINISTER OF STATE IN THE MINISTRY OF RAILWAYS (SHRI K. H. MUNIYAPPA)

(a) to (c) A statement is laid on the Table of the House.

STATEMENT REFERRED TO IN REPLY TO PARTS (a) TO (c) OF UNSTARRED QUESTION NO.6832 BY SHRI S. ALAGIRI & SHRIMATI RAMA DEVI TO BE ANSWERED IN LOK SABHA ON 17.05.2012 REGARDING CASES OF IRREGULARITIES/CORRUPTION

- (a) Investigation is taken up by Central Bureau of Investigation on the basis of information collected from its own sources or obtained from the members of the public or from public servants, or cases referred to them by Central Vigilance Commission and administrative authorities. These may include trap cases, case of officials possessing disproportionate assets to their known source of income, misuse of official position etc.,
- (b) Based on the recommendation of the Central Bureau of Investigation during the period Jan 2009 to Dec 2011, prosecution sanction has been granted for 123 officials. Out of this 32 officials have been taken up for major penalty also. In addition, 151 officials have been taken up under major penalty and 36 officials have been taken up under minor penalty proceedings.
- (c) The vigilance organization of the Railways takes comprehensive action to curb irregularities through preventive measures, which inter alia include:-
- (i) Conducting surprise checks and decoy checks.
- (ii) Conducting Media campaign for encouraging the public at large to report irregularities noticed.
- (iii) Participating in Vig-Eye programme of Central Vigilance Commission.
- (iv) Suggesting System Improvements to avoid procedural irregularities.
- (v) Zonal Railways/Production Units have been directed to implement Central Vigilance Commission's instructions related to Leveraging of Technology in increasing transparency through effective use of websites in the discharge of regulatory, enforcement and other functions.
- (vi) E-procurement has been implemented in Indian Railways, which will help in the procurement of Goods at competitive prices and in a transparent manner.
- (vii) Training is offered to educate officers/officials on the rules and regulations.
- (viii) All registered complaints are promptly acted upon and irregularities detected during preliminary investigation or during preventive checks are referred to the concerned Disciplinary Authority for initiating action under Discipline & Appeal Rules as per laid down procedure, with penalties being imposed on the basis of gravity of the charges.